

**DIVISION BENCH**

**ITEM NO.1**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.63/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 31<sup>st</sup> October, 2023**

**Attendance-Cum-Order Sheet of the Hearing.**

|                            |                                         |
|----------------------------|-----------------------------------------|
| <b>NAME OF THE COMPANY</b> | <b>DIGITONE MOBILES PRIVATE LIMITED</b> |
| <b>UNDER SECTION</b>       | <b>10 IBC</b>                           |

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. P. Nagesh, Sr. Adv. assisted by : *For the Corporate Applicant*  
Sh. Suhas Puthige & Sh. Shouryaditya, Advs.

**ORDER**

Ld. Sr. Counsel representing the Corporate Applicant is present through VC.

- 1.** Let the notices be issued to the financial creditors, as per the list given at page no.68 which is annexed as Annexure A8 with the application. Additionally, notice be issued to the IBBI, and the notice would be returnable within two weeks and affidavit of service be filed within a period of one week.
- 2.** After receipt of notice, reply be filed within a period of two weeks with an advance copy to be supplied to the counsel opposite.
- 3.** Let the matter to come up for further hearing on 7<sup>th</sup> December, 2023.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**31<sup>st</sup> October, 2023**

*Kavya Prakash Srivastava  
(Stenographer)*